

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 38/MP/2016**

Subject : Petition under Section 79(1)(c) read with 79 (1)(f) and 79(1)(k) of the Electricity Act, 2003 inter-alia seeking a declaration that the factor/events, namely, delay in forest clearance of land for main plant, cancellation of allocated coal block to the petitioner, non-signing of Fuel Supply Agreement, delay in acquisition/procurement of land for main plant, delay in approval of land for ash Pond by State of Odisha, delay in clearance of railway line from Eastern Coast Railway, Odisha, delay in clearance for construction of dedicated transmission line from Ministry of Power in the construction of the 2X660 MW coal based Thermal Power Plant located in Dhenkenkenal District Odisha as force majeure events under BPTA dated 24.2.2010, seeking extension of time period for achieving the commercial operation date of project and other consequential reliefs under the BPTA dated 24.2.2010

Date of Hearing : 15.5.2018

Coram : Shri P.K.Pujari, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Lanco Babandh Power Limited

Respondents : Power Grid Corporation of India Ltd. and others

Parties present : Shri Abhishek Bansal, Advocate for the Petitioner  
Ms. Joyti Prasad, PGCIL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that due to personal difficulty, arguing counsel in the matter is not available and requested to adjourn the matter for four weeks as a last opportunity. Learned counsel for the Petitioner submitted that in future he will not seek adjournment in the matter.

2. The petition shall be listed for final hearing on 21.8.2018.

**By order of the Commission**

**sd/-**

**(T. Rout)  
Chief (Legal)**